



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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December 24, 2014

**RBI imposes penalty on
Rajputana Mahila Urban Co-operative Bank Limited, Jaipur**

The Reserve Bank of India has imposed a monetary penalty of ₹ 5.00 lakh (Rupees five lakh only) on Rajputana Mahila Urban Co-operative Bank Limited, Jaipur in exercise of powers vested in it under the provisions of Section 47(A) (1)(b) read with Section 46(4) of the Banking Regulation Act, 1949 (As Applicable to Co-operative Societies), for violation of the provisions of RBI guidelines on Know Your Customers (KYC) norms and Anti Money Laundering (AML) and exposure to unsecured loans.

The Reserve Bank of India had issued a show cause notice to the bank, in response to which the bank submitted a written reply. After considering the facts of the case, the bank's reply in the matter, the Reserve Bank of India came to the conclusion that the violations were substantiated and warranted imposition of the monetary penalty.

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